

[Shri Nageshwar Prasad Shahi]

U.P.'s industrial progress because of the proregional and pro-capitalist considerations of the Union Minister of Heavy Industry and his bureaucracy.

The story was disclosed in a report prepared by the U.P. Agro-Industrial Corporation.

A confidential report prepared by the Chairman of the Corporation and circulated to the U.P. Government and the Union Government has said: 'The Talkatora workshop of U.P. State Agro-Industrial Corporation has been the pioneers in introducing Zeitor tractors in the country for the first time. The workshop has assembled and distributed 6,950 Zeitor tractors to all State Agro-Industrial Corporations from October, 1968 to 1971. But it is really very strange that this workshop which has all the pre-requisites like building, machinery and technical know-how has not been favoured with a manufacturing licence for the tractor.'

The report said: 'So far the Ministry of Heavy Industry has granted industrial licences to 17 firms.'

"Out of this, only two are in the public sector which manufactures only 25 horse-power tractors. This favouritism for the private sector and discrimination against U.P. clearly stamps the present Minister for Heavy Industry as a man of the private capital who is also a sectarian and regionalist to the core, according to the report—the report is of the U.P. Government. The report has pointed out that the manipulations of the Union Ministry of Heavy Industry's pro-South and pro-capital oriented policies were developed in phases to confuse the industrial planners of U.P. The first step was a decision of the Board of Agricultural Machinery and Implements held at Delhi not to make available to the State Agro-Industrial Corporation the manufacture of higher horse power tractors."

Sir, the U.P. Corporation possesses everything—know-how, capital, machinery, etc. This factory has been the pioneer in producing this type of tractors, and distribu-

ted thousands of tractors all over the country. And I do not know why the Union Ministry of Heavy Industry is not granting the licence. Such a discrimination against the U.P. Corporation and favouritism for the private sector on the part of the bureaucracy is hampering the industrial growth of the State. Sir, this is a very serious matter and with your permission, I wanted to draw the attention of the House to this

MR. CHAIRMAN: Now, Shri Raghunatha Reddy.

SHRI BHUPESH GUPTA: Sir, I will say a few words.

[Mr. Deputy Chairman in the Chair]

MR. DEPUTY CHAIRMAN: Now, we go on to the Bill.

SHRI BHUPESH GUPTA: Sir, this is a very serious matter. Recently, from both sides of the House, we brought to your notices the Badami affair. Today, Sir, the Government should state the position as to where we stand.

MR. DEPUTY CHAIRMAN: That matter has already been raised.

SHRI BHUPESH GUPTA: Sir, you get the explanation why those two Bills are not here.

MR. DEPUTY CHAIRMAN: Mr. Reddy, now you move the Bill.

THE SALES PROMOTION EMPLOYEES (CONDITIONS OF SERVICE) BILL, 1975

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): Sir, I beg to move for leave to introduce a Bill to regulate certain conditions of service of sales promotion employees in certain establishments.

The question was proposed.

SHRI BHUPESH GUPTA: Sir, I have an objection.

MR. DEPUTY CHAIRMAN: You are opposing this?

SHRI BHUPESH GUPTA: I have said I have an objection. Why are you putting the word into my mouth, Sir? I have an objection. Kindly let me say. Because it is a Motion, we can say. Sir, it is good that we shall give permission, specially when you are interested and when the Bill is good. We have no objection to that. But the style of it is objected to. Because, Sir, he has promised us, the Government has promised but not he that the Industrial Relations Bill would be introduced and passed soon. It has not been done. We do not know where he stands. Our information is that actually, it is being sabotaged by the Cabinet because the Cabinet thinks that this Bill, if introduced, would not help such trade unions in their favour. There may be objections by the INTUC, I do not know. Therefore, this whole thing has been sabotaged despite the unions' agreement and the recommendation of the Central Trade Union organizations and the Labour Conference that the Industrial Relations Bill to democratise the industrial relations in the country should be brought forward. The Government should give an explanation and change the style of functioning when they secure permission.

With regard to the other Bill, namely, equal pay for equal work, Sir, yesterday we heard many speeches. Even the Prime Minister spoke and said that women should get equal pay with men for equal work. What about that Bill? When will it come? When will I.L.O. Convention 100 be implemented by legislative action?

SHRI NIREN GHOSH (West Bengal): Do they respect any I.L.O. Conventions? Out of 150 I.L.O. Conventions, you have implemented only 23 or 25 Conventions. Why are these Conventions not being given effect to? I.L.O. has definitely condemned the Government that no freedom of trade union rights exists in India. It was circulated to all the member-countries of the I.L.O. What is the Government's reply to that?

SHRI K. V. RAGHUNATHA REDDY: Sir, I very strongly repudiate the allegations made by Shri Bhupsh Gupta. So far as the Industrial Relations Bill is concerned, the provisions of the Bill are very

complicated and they are under the consideration of the Government. With regard to the second question that has been raised, namely, about the I.L.O. Convention, it is not only provided in the I.L.O. Convention, it is also a part of the Directive Principles of our Constitution, I am glad to say, Sir, that I will be able to introduce the Bill, if possible, on the very first day of the next Session and get it passed in the next Session itself. The provisions of the Bill are being processed and are in the final stages.

MR. DEPUTY CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to regulate certain conditions of service of sales promotion employees in certain establishments."

The motion was adopted.

SHRI K. V. RAGHUNATHA REDDY: Sir, I introduce the Bill.

DISCUSSION ON THE WORKING OF THE MINISTRY OF COMMUNICATIONS

SHRI KRISHAN KANT (Haryana): Sir, I am glad that Rajya Sabha is finding time to discuss the working of the Ministry of Communications. After the last General Elections in 1971, neither the Lok Sabha nor the Rajya Sabha discussed this Ministry and I think it is for the first time that we are discussing the Ministry after 1971. I think Dr. Sharma is the fourth Minister. Ministers have come and gone and there is only one permanent Minister, Shri Jagannath Pahadia, who is the Deputy Minister, and probably his physique represents the state of the Ministry of Communications.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, you cannot be addressing another Member like that. You have to address through the Chair.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Deputy Chairman, Sir, he always behaves like that.